## APPELLATE TRIBUNAL FOR ELECTRICITY Core-4, 7<sup>th</sup> Floor, SCOPE Complex, Lodhi Road, New Delhi – 110 003.

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DI'IN	110.	•

Date:	

## CHECK-LIST FOR ACCEPTING APPEALS/PETITIONS

- **1. Thick** cover paper together with blank paper (legal size).
- 2. Memo of parties (before the commission) should have the name of appellant and the name of respondents with complete address with PIN code along with telephone/fax/e-mail address of both the appellant (s) and all respondent(s)
- **3. Index** should be on the cover page.
- 4. Appeal/Petition be filed in the prescribed format of APTEL in Green Legal Paper and shall be typed in double space.
- 5. List of dates and events leading to appeal together with **synopsis**.
- 6. Provision of law to be mentioned in Appeal, IAs, Review Petitions etc.
- **7. Pagination** should be proper and continuous. Where there is more than one volume, pagination shall be done continuously in all the volumes, each volume not to exceed three hundred pages.
- **8. Limitation.** The Appeal be filed within 45 days of limitation period. If there is a delay, then necessary application supported by affidavit shall be filed.
- 9. Fees: The required fee should be attached i.e. Rs.1,00,000/- upto four respondents and if the respondents are more than four Rs. 10,000/- per respondent be added and each Interlocutory Application Rs.1000/-. One time processing fee (Rs. 2,000/-) to be paid with each appeal / petition / Interlocutory application /every proceeding instituted and payment should be in the form of Demand draft in favour of the "Pay and Accounts Officer, Ministry of Power, New Delhi".
- **10. Affidavit** should be filed to affirm the facts stated in the memo of appeal.
- **11. Verification.** Verification should be checked and should ensure that there are no blanks.
- **12.** The Vakalatnama should be checked with respect to:
  - (a) Whether it has been executed. (Here the array of parties to be given).

- **(b)** It should be accepted by the Advocate along with signature and stamp of Advocate. (Name, telephone number & mail address of the accepting advocate to be given in capital).
- **(c)** It should be attested by Notary/ Gazetted Officer/ Advocate other than the Advocate on record.
- (d) Prescribed Court-fee t(Rs. 25/-) & Advocate Welfare Fund stamp (Rs.10/-) to be affixed.
- 13. Three paper books shall be filed initially at the time of filling the appeal and paper books to all respondents subsequent to the notice issued by Tribunal be given.
- **14.** Certified copy of the impugned order to be filed failing which exemption application be filed for non-availability of certified copy with appropriate fees.
- 15. Copy of the Petition before the Commission/Extract of the prayer in the case of Tariff Order etc. on which the impugned order was passed shall be filed.
- **16. All Annexures** should be clear and legible in bold letters and in double space.
- 17. All Annexures be filed with the appeal, those were filed before the commission and a certificate to that effect be attached to the Appeal by the appellant/counsel at the time of filing.
- **18.** All documents be translated in English, if anyone is that of other than English. A certificate at foot of the document issued by Advocate should state "True and correct translation of document".
- 19. Caveat: If any caveat has been filed then notice must be served on the party filing the caveat about the date of hearing, if it is within its validity period.
- 20. Duly filled-in "Opening Sheet" to be filed.
- **21. A CD containing** the Memorandum of Appeal to be filed, with cause title particulars exhibited on the outer cover.
- 22. In case of appeal being filed by companies/corporate bodies the memo of appeals/petitions and Vakalatnama should be signed by the Principal Officer or Company Secretary of the Corporation/Corporate Body with Seal alongwith the resolution of the company authorizing such person to sign institute/file the appeal must be enclosed with the appeal.

23. Any other defect.

Dated: 30/12/2014

The Registrar,
Appellate Tribunal for Electricity,
Core-4, 7 <sup>th</sup> Floor,
Scope Complex, Lodhi Road,
NEW DELHI – 110003
Sir,
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**Encl:** As above

Name of the Applicant
Case No. :
Cause Title :
Kindly furnish the certified copy of the order/Judgement in the above case as detailed below, for which purpose a Demand Draft for RsBearing DD Nodtd drawn on
in favour of the "Pay and Accounts Officer, Ministry of Power New Delhi" is enclosed herewith.
Yours faithfully,
Counsel for Appellant/Respondent

## OPENING SHEET (To be enclosed at the time of filing)

Appeal/ AFR No.	Date of filing	Appellants	Respondents	Counsel of Appellants	Full DD Details	Relief sought- briefly & accurately for permanent record purpose
						with provisions of law involved.